The Notaries (Extension to Nagaland) Act, 1985

Act 4 of 1985

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Notaries, Attestation
THE NOTARIES (EXTENSION TO NAGALAND) ACT, 1985.

(NAGALAND ACT NO. 4 OF 1985)

(Received assent of the Governor of Nagaland on the 5th September, 1985)

An Act
to provide for the extension of the Notaries Act 1952 (Act No. LIII of 1952) to the State of Nagaland.

It is hereby enacted in the Thirty-six years of the Republic of India as follows:

1. Short title and Commencement.
   (1) This Act may be called the Notaries (Extension to Nagaland) Act, 1985.
   (2) It shall come into force at once.

2. Extension of Act No. LIII of 1952 to Nagaland.
   The Notaries Act, 1952 is hereby extended to the District of Kohima, Mokokchung, Phek, Wokha and Zunheboto. The Notaries Act, 1952 is in force proprio-Vigore in the District of Tuensang and Mon and this Act shall extend to whole of Nagaland.